



2026:AHK-LKO:39983

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

CRIMINAL APPEAL No. - 1567 of 2026

Arun Kumar Singh

.....Appellant(s)

Versus

State Of U.P. Thru. Addl. Chief Secy. Home Deptt.
Lko And Another

.....Respondent(s)

Counsel for Appellant(s)	:	Anurag Singh
Counsel for Respondent(s)	:	G.A.

Court No. - 13

HON'BLE DIVESH CHANDRA SAMANT, J.

1. Vakalatnama filed by Ms. Akansha Gupta, Advocate on behalf of Opposite Party No.2 is taken on record.

2. Heard Sri Hardik Singh Rathore learned counsel holding brief of Sri Anurag Singh, learned counsel for the appellant; Ms. Akansha Gupta, learned counsel assisted by Sri Maharishi Shukla, learned counsel for the opposite party No. 2; learned A.G.A. for the State and perused the record.

3. The present appeal has been filed with prayer to quash the entire proceedings of S.T. No.164 of 2024, (State versus Arun Kumar @ Guddu and others), arising out of Case Crime No.92 of 2001, under Sections 323, 504, 506 IPC and 3(1) 10 SC/ST (PA) Act, Police Station Akbarpur, District Ambedkar Nagar as well as summoning order dated 23.07.2001 and charge sheet dated 02.07.2001.

4. Earlier, the appellant approached this Court by filing Criminal Appeal No.2251 of 2025, which was disposed of vide order dated 07.08.2025 with direction to Trial Court to verify the compromise entered between the parties and submit report. The relevant portion of the order is quoted below :-

"8. Now, whether the parties have, in fact, compromised the matter or not, can best be ascertained by the court below as such compromise has to be duly verified in presence of the parties concerned before the Court.

9. Accordingly, this application is disposed of with a direction to the court concerned that if any such compromise is filed before it, it shall issue notices to all the signatories to the compromise requiring their personal presence and, thereafter, proceed to verify the compromise. If

the aforesaid compromise is verified, a report to that effect shall be prepared by the court and the compromise will be made part of the record.

10. The court in that scenario will allow the parties to obtain certified copy of the report as well as compromise and it will be open to the appellant to approach this Court again for quashing of the proceedings.

11. For a period of two months, the proceedings initiated in pursuance of ST No. 92 of 2001, arising out of Case Crime No. 83 of 2001, under Section 323, 504, 506 IPC and 3(1)/10 SC/ST (PA) Act, Police Station-Akbarpur, District- Ambedkar Nagar, shall remain stayed so far as appellant is concerned.

12. Learned counsel appearing for the opposite party has also supported the version of the counsel for the appellant and submits that the complainant-injured has no grievance to the appellant and they have settled their dispute and thus, the criminal proceedings against the appellant may be dropped.

13. Office is directed to return the original compromise deed to the learned counsel for the appellant, if any, after taking the photocopy of the same."

5. In light of order of this Court dated 07.08.2025 passed in Criminal Appeal No.2251 of 2025, compromise has been verified by the Trial Court vide order dated 25.03.2026, which has also been annexed at page no.24 to this appeal.

6. Learned counsel for the opposite party No. 2 submitted that in case proceedings against the appellant is quashed, he would have no objection.

7. In view of the facts and circumstances of the case, the appellant and opposite party No. 2 do not want to pursue the case any further as stated by them. The matter has been mutually settled between the parties, therefore, no useful purpose would be served in proceeding with the matter further.

8. Thus in view of the well settled principle of law as laid down by the Hon'ble Apex Court in the matters of ***Krishnappa & Ors. vs. State of Karnataka; 2021 0 Supreme(SC) 529, Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Karmur and Ors. vs. State of Gujarat and another; 2017 9 SCC 641, B.S. Joshi Vs. State of Haryana; 2003(4) SCC 675, Nikhil Merchant Vs. Central Burea of Investigation and another; (2008) 9 Supreme Court Cases 677, Gian Singh Vs. Stated of Punjab; (2012) 10 SCC 303 and Narinder Singh & others Vs. State of Punjab and another; (2014) Supreme Today 642***, the proceedings of the aforesaid case is hereby quashed.

9. The present appeal is, accordingly **allowed**.

June 2, 2026
I.A. Siddiqui

(Divesh Chandra Samant,J.)